

[Translation]

SHRI RAVINDRA KUMAR PANDEY (Giridih) : Mr. Deputy Speaker, Sir, in our area there is an institution of coal India named C.C.L. (Central Coalfields Ltd.) where 12 people died while doing earth work just four days before Dipawali. Crores of Rupees of Coal India Ltd. is being spent in the name of C.I.C.F. Coincidentally during that period I was in my constituency and when we demanded compensation from the management the General Manager told that there is no such system. In their area if people do such work, they should have been stopped then and there. Such incidences occur several times in a year but not a single person has been given compensation whereas the Government of India has given aid of crores of rupees in the name of sinking of land in B.C.C.L.

I would like to urge, through you, that steps should be taken to avoid recurrence of such incidents and action be taken against the management found guilty.

SHRI HARADHAN ROY (Asansol) : Mr. Deputy Speaker, Sir, the production of Coal is increasing in the country but simultaneously accidents and deaths in the mines are also increasing. The reason is that the ministry of Coal, the ministry of Mines, Coals India Ltd. and B.C.C.L. do not obey security laws and rules-regulations etc. They even do not follow the recommendation of Court of Inquiry. Even they do not follow the recommendations of the bipartite consultative committee or Bipartite Standing Committee. They even do not follow the suggestions of these people. Due to these violations the reports and recommendations are not being implemented.

In the Mahavir Mines in Bengal 67 poor peoples their lives, in Kred in Bengal 55-56 people lost their lives, in Gehlot in Bihar 76 people last their lives in a single day. In spite of this, people are not paying attention to it and these incidents are taking place even now. I am giving you three-four examples in this regard. On 13.11.96 in Satgram Inclinen, due to lack of support a 35 ft. long, 20 ft. wide and 7 1/2 ft thick stone had fallen killing 4 persons. On 14th a person died in Dabar colliery. On 15th a person died in Sonpur Bazar and on 17th also another person died in Sonpur Bazar. Such incidents of death are increasing daily. I am giving details of such incident occurred during the period from 1990 to 1995. Details of fatal accidents took place. In C.I.L. from the year 1990 to 1995 are : 131 in 1990, 120 in 1991, 149 in 1992, 132 in 1993, 186 in 1994, 188 in 1995, the cases of serious injury were : 547 in 1990, 494 in 1991, 472 in 1992, 461 in 1993, 697 in 1994 and 531 in 1995, fatal accidents in S.C.C.L. were : 24 in 1990, 19 in 1991, 27 in 1992, 31 in 1993, 50 in 1994, 20 in 1995 and cases of serious injury were : 314 in 1990, 310 in 1991, 278 in 1992, 270 in 1993, 233 in 1994 and 191 in 1995.

Thus when people die, its court of enquiry is made under law and these people are not also serious about implementing the recommendations made by it.

13.00 hrs.

The Officer responsible for the death and injury to so many people is given promotion and is never punished. No one is concerned about the increasing number of accidents. My suggestion is that Hon'ble Speaker should appoint a committee to conduct an on-the-spot survey of these mines with a view to suggest measures to avoid recurrence of such incidents and to punish the officers found guilty.

SHRI RAM TAHAL CHOUDHARY (Ranchi) : Mr. Deputy Speaker, Sir, there is plant of HEC in my constituency, Ranchi where 15 thousand workers are employed and lakhs of people are earning their livelihood through this plant. Since 1991 there has been no pay revision in that plant as a result of which workers are agitating. There is a lot of resentment amount the employees against the Management. The situation is deteriorating day by day due to mismanagement. Many people have been suspended and cases have been filed in the court against many others. Pay scales of the employees in other such institutions have already been made in Ranchi except the employees of H.E.C.

Such a person is appointed Chairman who is due to retire after one or two years. Therefore, they resort to misappropriation of factory's funds for the period they serve there which is instrumental in ruining the industry. It is called the mother industry. It is causing loss both to workers as well as the factory. The workers of the industry are ready to work there if they get work orders. The old machines should be replaced by new machines which will help in increasing the production and solve the problem arising out day to day. My suggestion is that the person who has eight or ten years to serve, should be made Chairman so that he may execute his duties with responsibility and if he does not execute his duties properly, he should be removed from his post but steps should be taken to revive that industry by any way. This matter has been raised here again and again but attention is not being paid to it. Due to it, the situation is worsening. It is the question of livelihood of lakhs of people. All the officers and employees of the industry resorted to one day's token strike to attract the attention of the Government. Therefore, the Government should intervene into the matter immediately to solve the problem.

[English]

MR. DEPUTY-SPEAKER : Dr. B.N. Reddy.

You have to take up the second issue and not the first one. The first issue has already been raised yesterday.

DR. B.N. REDDY (Miryalguda) : Yes, Sir.